

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 135/MP/2018

Subject : Petition seeking payment of transmission tariff between the date of commissioning and date of charging of Element 2 and Element 3 of transmission assets of Kudgil Transmission Ltd.

Date of Hearing : 19.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Kudgi Transmission Limited

Respondents : Bangalore Electricity Supply Company Limited (BESCOM) and Others

Parties present : Shri Alok Shanker, Advocate, KTL
Shri Sitesh Mukherjee, Advocate for PGCIL
Shri Divyanshu Bhatt, Advocate for PGCIL
Shri J. Majumder, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking declaration that the Petitioner is entitled to recover transmission charges for Assets I and II from the date of declaration of commercial operation. Learned counsel for the Petitioner requested the Commission to issue notice to the Respondents.

2. Learned counsel for PGCIL submitted that PGCIL should not be made party to the Petition.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

4. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondent was directed to file its replies, by 11.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.1.2109. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**